

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 91/TT/2012**

Subject : Petition for determination of transmission tariff from COD to 31.3.2014 for combined assets for transmission system associated with Parbati-III in Northern region for the tariff period 2009-14

**Petition No. 107/TT/2017**

Subject : Petition for determination of (i) truing up transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block of assets under transmission system associated with Parbati-III-HEP in Northern Region

**Petition No. 136/TT/2017**

Subject : Petition for determination of transmission tariff from COD to 31.3.2019 of assets associated with Parbati-III HEP in Northern Region

Petitioner : Power Grid Corporation of India Limited

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and others

**Petition No. 4/RP/2017**

Subject : Petition for review of order dated 29.12.2016 in Petition No. 156/TT/2015

Petitioner : PKTCL

Respondents : NHPC & Others

**Petition No. 15/RP/2017**

Subject : Petition for Review of tariff order dated 29.12.2016 passed by the Central Commission in Petition No. 156/TT/2015

Petitioner : NHPC

Respondents : PKTCL & Others

Date of Hearing : 8.8.2018



Coram : Shri P.K. Pujari, Chairperson  
Shri A.K. Singhal, Member  
Dr. M. K. Iyer, Member

Parties present : Shri V. P. Rastogi, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri S.S. Raju, PGCIL  
Shri Aryaman Saxena, PGCIL  
Shri Yatin Sharma, PGCIL  
Shri S.K. Venkatesan, PGCIL  
Shri Vivek Kumar, PGCIL  
Shri R. B. Sharma, Advocate, BRPL & BYPL  
Shri Mohit Mudgal, Advocate BRPL & BYPL  
Ms. Aparajita Upadhyay, Advocate, PKTCL  
Shri Rajiv Shankar Dvivedi, Advocate, NHPC  
Shri Piyush Kumar, NHPC  
Shri Azad Akber, PKTCL  
Shri Lokendra Singh, PKTCL

### **Record of Proceedings**

Pursuant to the directions of Hon'ble Appellate Tribunal for Electricity (APTEL) in judgment dated 16.7.2018 in Appeal Nos. 281 of 2016 and 81 of 2017 the petitions mentioned above have been listed for hearing today. APTEL in judgement dated 16.7.2018 had set aside the orders dated 21.7.2016 and 7.9.2016 in Petition Nos.91/TT/2012 and 19/RP/2015 respectively and remitted the matter back to the Commission for consideration and directed to dispose the matters within a period of six months from the date of judgement. The relevant portion of the judgement is extracted hereunder:-

“..... The Appeals filed by the Appellant are allowed. The impugned order passed by Central Electricity Regulatory Commission dated 21.7.2016 in Petition No.91/TT/2012 and the order dated 07.09.2016 in Review Petition No.19/RP/2015 are hereby set aside.

The matter stands remitted back to the Central Commission with the direction for fresh consideration .....

2. APTEL further observed in para no.14.4 as follows:-

“..... It is further noted that a review petition in respect of the said petition No.156/TT/2015 is pending before the CERC and the entire issue, as such needs comprehensive adjudication.”

3. Accordingly, Petition No.91/TT/2012 and Petition Nos. 4/RP/2017 and 15/RP/2017 filed against order dated 29.12.2016 in Petition No.156/TT/2015 are listed. PGCIL filed Petition No.107/TT/2017 for truing up of the tariff of 2009-14 period allowed vide order dated 21.7.2016 in Petition No.91/TT/2012 and determination of tariff for the 2014-19 period. As the findings in Petition No.91/TT/2012 would have effect on the outcome of Petition Nos.107/TT/2017 and 136/TT/2017, both the petitions are listed.



4. Learned counsel for NHPC and PKTCL sought three weeks' time to make its detailed submissions in the matters.
5. The Commission directed the parties to complete the pleadings by 14.9.2018. The Commission also directed to list Petition No.91/TT/2012 and the related petitions for final hearing.
6. The date of final hearing will be intimated to the parties in due course of time.

By order of the Commission

Sd/-  
(T. Rout)  
Chief (Law)

